

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-208
IB-1409(ND)/2018

IN THE MATTER OF:

M/s. Indo Alusys Industries Ltd.

Vs.

M/s. Unilec Engineers Ltd.

....OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC CODE, 2016

Order delivered on 24.01.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SAROJ RAJWARE,

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rohit K. Nagpal Advocate for Operational Creditor

For the Respondent

: Mr. Nakul Jain, Mr. Deokant Tripathi, Advocates

For the Intervener

:

ORDER

Counsels for both sides are present. The Counsel for the Operational Creditor submitted that pleadings are complete. However, the Counsel for the Corporate Debtor submitted that copy of the Rejoinder has not been served upon the Corporate Debtor/respondent. Therefore, copy of the rejoinder be served upon the respondents and two spare copies should be made available with the Bench in order to facilitate this Bench for the purpose of final hearing.

Put up on 18.3.2020.



(SAROJ RAJWARE)
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)